

CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH, NEW DELHI.

CP-695/2001 in
OA-1443/1996

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New Delhi this the 10th day of May, 2002.

Hon'ble Dr. A. Vedavalli, Member(J)
Hon'ble Sh. Govindan S. Tamai, Member(A)

Sh. B.K. Biswas,
S/o Sh. P.C. Biswas,
R/o Flat No.14A, DDA Flats,
Kalkaji, New Delhi. Petitioner
(through Sh. P.K. Sharma, Advocate)
Versus

1. Union of India through
Sh. C.M. Vasudev,
Secretary,
Ministry of Finance,
North Block,
New Delhi.
2. Sh. O.P. Srivastava,
Chairman,
Central Board of Direct Taxes,
North Block,
New Delhi.
3. Sh. P.L. Singh,
Chief Commissioner Income(Admn.),
Revenue Building,
New Delhi. Respondents
(through Sh. V.P. Uppal, Advocate)

ORDER (ORAL)

Hon'ble Dr. A. Vedavalli, Member(J)

Learned counsel for petitioner seeks
permission to withdraw CP-695/2001, with the liberty
to file a fresh OA. Permission granted. The aforesaid
CP is dismissed with the liberty to file a fresh OA, if
so advised, in accordance with law. Notices
discharged.

(Govindan S. Tamai)
Member(A)

(Dr. A. Vedavalli)
Member(J)

A. Vedavalli